

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 1104 OF 2016

WITH

CRIMINAL MISCELLANEOUS PETITION Nos. 19056, 19057, 19059 and 19097 OF 2016

(Applications for bail, stay, suspension of sentence and permission to bring on record additional facts and documents)

PRADHUMAN KUMAR SRIVASTAVA & ORS.

... Appellant(s)

VERSUS

THE REGISTRAR GENERAL,
HON'BLE HIGH COURT OF JUDICATURE
AT ALLAHABAD & ANR.

... Respondent(s)

OFFICE REPORT

The matter above mentioned has been filed by Ms. Rachana Srivastava, Advocate against the Judgment and Order dated 21.9.2016 of the High Court of Judicature at Allahabad, Uttar Pradesh in Contempt Petition (Criminal) No. 17 of 2015.

It is submitted that Registry has pointed out the defect that order dated 21.11.2014 has not been filed. In this regard, Advocate has filed a letter dated 16.11.2016. (Copy of letter dated 16.11.2016 is included in paper books at page No. 343)

It is further submitted that Counsel for the Appellant has also filed an application to bring on record additional facts and documents which has been registered as CrI.M.P.No. 19097 of 2016. [Copy of the same is included in paper books]

It is lastly submitted that the instant appeal is tagged and listed alongwith CrI.A.No. 1072 of 2016 as both are arising out of same Judgment.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 17th day of November, 2016.

ASSISTANT REGISTRAR

COPY TO:

Ms. Rachana Srivastava
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ASSISTANT REGISTRAR